GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA UNSTARRED QUESTION NO.1534 TO BE ANSWERED ON THE 25TH JULY, 2017

COMPENSATION FOR DAMAGES OF CROPS

1534. SHRI RAM TAHAL CHOUDHARY:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

(a) the details of the norms for the compensation on the damages to the crops by storm;

(b) whether it is a fact that the compensation on the damages is being provided on old rates and hence the farmers are not getting any benefit;

- (c) if so, the corrective measures taken by the Government in this regard; and
- (d) the outcome thereof ?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI S.S. AHLUWALIA)

(a) & (b): Financial assistance from State Disaster Response Fund (SDRF) and National Disaster Response Fund (NDRF) in the wake of notified natural calamities is for immediate relief and not by way of compensation for the loss suffered. The existing guidelines for items and norms of assistance from SDRF and NDRF were issued by the Ministry of Home Affairs on 08.04.2015 and are applicable for a period of five years with effect from 2015-16 to 2019-20. As per these guidelines, assistance from SDRF/NDRF, inter alia, include assistance towards input subsidy for crop loss of 33% and above, which was earlier admissible for crop loss of 50% and above. The scale of assistance towards input subsidy for crop loss has been enhanced by about 50%, which is now Rs.6800/- per ha for rainfed areas, Rs.13500/- per ha for assured irrigated areas and Rs.18000/- per ha for all types of perennial crops. The financial assistance is being provided at the new rates with effect from 08.04.2015.

(c) & (d): Not applicable.

O.I.H
